CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building,36, Janpath, New Delhi- 110001 Ph: 23753942, Fax-23753923

Petition No.455/TT/2020

Dated: 29.12.2020

To,

Shri S.S. Raju, Senior General Manager (Commercial), Power Grid Corporation of India Limited, Saudamini, Plot No. 2, Sector-29, Gurgaon-122001

Subject: Truing up of transmission tariff of the 2014-19 period and determination of transmission tariff of the 2019-24 period for 4 no. of assets under Creation of 400/220 kV GIS Sub-stations in NCT of Delhi during 12th Plan Period (Part-B1) in Northern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 13.1.2021:

- 2. The admitted capital cost up to COD as mentioned in para 4 of the instant petition of Asset-1 does not match with the capital cost up to COD as indicated in para 6.4 of the instant petition for segregated Assets 1 & 2. Clarify the reason for variation.
- 3. Whether the entire scope of work under "Creation of 400/220 kV GIS Substations in NCT of Delhi during 12th Plan Period (Part-B1) in Northern Region" is complete and the same is covered in the present petition. Also, provide the details/status of other assets covered in the transmission system/project, if any.
- 4. With regard to additional capitalization during 2014-19 period, submit the following information:
 - I. Whether the additional capitalization claimed within the cut-off date and beyond the cut-off date is within the original scope of work?
 - II. With regard to claim of additional capitalization, the details of unexecuted/balance works carried out during 2014-19 period along with detailed justification in line with relevant provisions of the 2014 Tariff Regulations may be given.

III. With regard to additional capitalization claimed during 2014-15 to 2018-19 period, submit the details in the following format:

Ass et No.	Head wise /Part y wise	Partic ulars#	Year of Actual Capitalis ation	Outstandin g Liability as on COD/31st March 2014*	Discharge (year wise)							Reversal (year wise)						Additional Liability Recognized^				Outstanding Liability as on 31.3.2019	
					2014-19 period						2014-19 Period						2014-19 Period						
										-											-	•	-
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[#] TL/SS/Communication Systems etc.

- 5. Justifications for additional capitalization claimed during 2019–24 period along with details of balance and retention payments claimed as ACE during 2019-24 period may be given in the format as indicated above under para 4(iii).
- 6. With regard to the claim of additional capitalization, submit the details of unexecuted/balance works carried out during 2019-24 period along with detailed justification in line with relevant provisions of 2019 Tariff Regulations.
- 7. Confirmation that no 'previously recognized liabilities' remains to be discharged beyond 2019-24 period.
- 8. Submit legible PDF copies of all the tariff forms of Assets 1, 2, 3 and 4 as submitted along with the instant petition.
- 9. Submit statement of IDC discharge of Assets 3 and 4 again along with detailed computation of IDC.
- 10. Whether IT Equipment & Software were a part of Gross Block in Assets 1, 2, 3 and 4 in the tariff petitions filed previously for tariff determination from COD to 2018-19 during 2014-19 tariff period. Clarify that no apportionment or reapportionment of IT Equipment & Software is being done in the Gross Block for all the assets covered in the instant petition during the 2014-19 tariff period. Further, submit the working of depreciation considered for IT Equipment & Software and specify the useful life considered by the Petitioner for the same.
- 11. Details of Assets 1, 2, 3 and 4 in Forms 5, 5A, 12A and 13.
- 12. In case the above said information is not filed within the specified date, the

^{*} Whichever is later

[^]Works deferred for execution, contract amendment - please specify

petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-(Rajendra Kumar Tewari) Bench Officer